

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

14.03.2014

CP 16/2013 (TA No.48/2009) with MA 291/00101/2014

Mr. C.B. Sharma, Counsel for applicant.
Mr. Neeraj Batra, Counsel for respondent no. 1.
Mr. Virendra Lodha, Sr. Counsel for the respondents.

Heard the learned counsel for the parties. The Sr. Counsel, Mr. Virendra Lodha, submits that the compliance of the order dated 13.07.2012 passed by this Tribunal in TA 48/2009 has been made by the respondents. He produced a letter from the Assistant General Manager (Estt.II), Corporate Office, BSNL, New Delhi addressed to the Chief General Manager, BSNL, NTP Circle, Eastern Court Complex, New Delhi. In this letter, it has been stated that the competent authority has approved the proposal to implement the judgment/order dated 13.07.2002 passed by the Hon'ble CAT, Jaipur Bench in TA No. 48/2005 (arising out of Division Bench Civil Writ Petition No. 5340/2005) "Bhairun Lal vs. BSNL subject to the outcome of the Writ Petition pending with the High Court of Jaipur v/s. Writ Petition No. 3597/2013. The copy of the letter dated 13.03.2014 is taken on record.

This letter also states that necessary action to implement the said order of Hon'ble CAT, Jaipur Bench may be taken accordingly.

The learned counsel for the applicant submits that an order has to be passed by the respondents in pursuance of this letter dated 13.03.2014.

The Sr. Counsel for the respondents assures the Tribunal that an order in this regard will be passed within a period of two weeks from today.

In view of the assurance given by the Sr. Counsel, Mr. Virendra Lodha, we are satisfied that substantial compliance has been made by the respondents. However, the respondents are directed to issue necessary order within next two weeks.

Accordingly, the present Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.

M. Nagarajan
(M. Nagarajan))
Member (J)

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Anil Kumar
(Anil Kumar)
Member (A)